

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) :

(a) As per the Licensing Policy Guidelines for sugar industry announced vide Press Note No. 16 dated 8.11.91 preference in licensing is to be given to proposals from the cooperative sector and the public sector in that order, as compared to the private sector.

(b) and (c). As on 30.6.96 state-wise position of applications pending examination by Screening Committee for grant of letters of intent for setting up of new sugar factories in cooperative sector is as under :

(Position as on 30.6.96)

S.No.	State	No. of pending proposals
1.	Karnataka	2
2.	Madhya Pradesh	3
3.	Bihar	1
4.	Tamil Nadu	2
Total		8

There is no special scheme for the weaker section to set up sugar units.

[English]

Incomplete schemes in Gujarat

2409. SHRI SANAT MEHTA : Will the Minister of TOURISM be pleased to state :

(a) whether some schemes in Gujarat have remained incomplete though sanctioned by the Union Government for development of Tourism; and

(b) if so, the reasons therefor?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA JENA) : (a) and (b). During the Eighth Five Year Plan period, out of the fourteen sanctioned schemes, 10 have been completed and objects are at various stages of execution.

[Translation]

Accidents in Industrial Undertakings

2410. SHRI BHANU PRATAP SINGH VARMA : Will the Minister of LABOUR be pleased to state :

(a) the number of accidents which have taken place in Industrial establishments of Uttar Pradesh during the last two years;

(b) whether the Government have issued instructions to Industrial establishments in the State to provide adequate safety as well as to check recurrence of such accidents therein; and

(c) if so, the number of industrial establishments which have adopted these safety measures and the results thereof?

THE MINISTER OF LABOUR (SHRI M. ARUNACHALAM) : (a) According to the information received from the State Government of Uttar Pradesh, the number of accidents in registered factories in the state during 1994 and 1995 was as under :

Year	No. of fatal accident	No. of Non-fatal accidents	Total No. of accidents
1994	85	2632	2717
1995	102	1967	2069

(b) Various provisions in the Factories Act, 1948 and the rules framed by the State Government of Uttar Pradesh thereunder already provide for the action required to be taken by the managements in the matter of providing adequate safety and to check occurrence/recurrence of accidents. Instructions for providing adequate safety and for checking recurrence of such accidents therein were also issued to the managements of factories where accident investigations were carried out by State Factory Inspectorates.

(c) All occupiers/managers of the factories are required to comply with the necessary provisions in the factories Act, 1948 and the rules framed by the State Government thereunder. Accident investigation in respect of all fatal accidents are carried out by concerned regional factory inspector. In cases where fatal accidents had resulted from negligence of safety provisions by the managements, the relevant provisions in Factories Act, 1948 and UP Factory Rules are further brought to the notice of occupiers/managers of the factories by way of inspection reports. In case of non-compliance prosecutions are launched in the appropriate courts so as to ensure such safety measures as well as to check recurrence of such accidents. Prosecutions in case of 51 and 66 fatal accidents resulting from violation of safety provisions were launched in the courts during 1994 and 1995 respectively. The legal provisions and instructions regarding safety measures issued during investigation are complied with, which is also ensured in the course of subsequent investigation.

Sick Sugar Mills

2411. SHRI VISHAMBHAR PRASAD NISHAD : Will the Minister of FOOD be pleased to state :

(a) the total number of sick sugar mills in the country, State/UT-wise;

(b) whether the Government have any action plan to revive these sick sugar mills;

(c) if so, the details thereof; and

(d) the time by which these sugar mills likely to be revived?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) :

(a) Under the provisions of the Sick Industrial Companies (Special Provisions) Act, 1985, companies which become sick have to be referred to the Board for Industrial and Financial Reconstruction (BIFR). These provisions have been extended to cover Government Companies also. 30 sick sugar mills were referred to

BIFR upto 30.6.1996. Of these references, 11 were dismissed as non-maintainable. A statement showing the State-wise list of remaining 19 sick sugar mills, as furnished by BIFR, is attached.

(b) to (d). Sugar Mills have themselves to prepare schemes for rehabilitation/modernisation and get them approved by the financial institutions. Financial assistance is also available from the Sugar Development Fund (SDF) at concessional rates of interest for such rehabilitation/modernisation schemes, subject to fulfilment of the conditions laid down. No time limit can be prescribed for their revival.

STATEMENT

Statewise List of Sick Sugar Companies with BIFR as on 30.6.1996.

S.No.	State/Company	
Andhra Pradesh		
1.	Challapalli Sugar	Declared no longer sick
2.	Kirlampudi Sugar Mills	Declared no longer sick
Bihar		
3.	Champaran Sugar	Winding up recommended
Kerala		
4.	The Travancore Sugars & Chemicals Ltd.	Under enquiry
Karnataka		
5.	Salarjung Sugar	Winding up recommended
6.	Gangavati Sugar	Winding up recommended
7.	Davangare Sugar Co.	Declared no longer sick
Madhya Pradesh		
8.	Jiwaji Rao Sugar	Winding up recommended
Maharashtra		
9.	Godavari Sugar Mills	Declared no longer sick
Punjab		
10.	Bhagwanpura Sugar Mills	Rehabilitation Scheme sanctioned
Rajasthan		
11.	Mewar Sugar	Rehabilitation scheme sanctioned
Uttar Pradesh		
12.	Lakshmi Sugar Mills	Rehabilitation scheme sanctioned
13.	Cawnpore Sugar Works Ltd.	Rehabilitation scheme sanctioned
14.	Shervani Sugar Syndicate Ltd.	Rehabilitation scheme sanctioned
15.	Swadeshi Mining and Mfg. Co. Ltd.	Winding up notice
16.	Ghatampur Sugar Co. Ltd.	Under enquiry
17.	Uttar Pradesh State Sugar Corpn. Ltd.	Under enquiry
18.	Nandgunj Sihori Sugar Company Ltd.	Under enquiry
West Bengal		
19.	Ramnuger Cane (Khitan Agro Complex)	Rehabilitation scheme sanctioned